COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 111 OF 2017 & IA NO. 616 OF 2017

Dated: 10th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

GMR Warora Energy Limited Appellant(s)

Vs.
Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Vishrov Mukerjee Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Mr. Farman Ali for R-2

Mr. M.G.Ramachandran Ms. Ranjitha Ramachandran

Ms.Poorva Saigal

Ms. Anushree Bardhan for R-3

ORDER (IA NO. 616 OF 2017 – For Amendment)

Permission to amend the memo of parties is granted and the same is taken on record. All consequential amendments be carried out within a week. Copies of the necessary papers be served within two weeks' time to the impleaded party i.e. Prayas Energy Group. Accordingly, Application is disposed of.

Mr. M.G. Ramachandran takes notice on behalf of Respondent No.3 i.e. Prayas Energy Group and he seeks four weeks time to file reply. He may file the same on or before 07.09.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>26.09.2017.</u>

(I. J. Kapoor) Technical Member mk/vg (Justice Ranjana P. Desai) Chairperson